

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 644 of 2020

IN THE MATTER OF:

NRC Employees Union

...Appellant

Versus

Vikas Prakash Gupta, Resolution Professional & Ors.

...Respondents

Present:

For Appellant: Mr. Jawahar Raja and Mr. Archit Krishna, Advocates.
For Respondents: Mr. Sajan Poovayya, Sr. Advocate with Mr. Vikas Gupta, Mr. Vikram Hegde, Mr. Pratibhanu Kharola, Mr. Shikhar Maniar and Mr. Shantanu Lakhota, Advocates for R-1.
Mr. Vikram Nankani, Sr. Advocate with Mr. Himanshu Satija and Ms. Aashna Agarwal, Advocates for R-4.
Mr. Nishit Agarwal and Mr. Harsh Mishra, Advocates for Intervenor.

With

Company Appeal (AT) (Insolvency) No. 662 of 2020

IN THE MATTER OF:

All India Industrial and General Workers Union & Anr.

...Appellant

Versus

Vikas Gupta, Resolution Professional & Anr.

...Respondents

Present:

For Appellant: Mr. Jawahar Raja and Mr. Archit Krishna, Advocates.
Ms. Ronita Bhattacharya, Advocate.
For Respondents: Mr. Sajan Poovayya, Sr. Advocate with Mr. Vikas Gupta, Mr. Vikram Hegde, Mr. Shyam Kapadia, Mr. Pratibhanu Kharola, Mr. Shikhar Maniar and Mr. Shantanu Lakhota, Advocates for R-1
Mr. Vikram Nankani, Sr. Advocate with Mr. Himanshu Satija and Ms. Aashna Agarwal, Advocates for R-2.
Mr. Nishit Agarwal, Advocate for Intervenor.

Cont'd..../

ORDER
(Through Virtual Mode)

27.11.2020: Shri Sajan Poovayya, learned senior counsel representing the Resolution Professional submits that certain developments have taken place in regard to satisfaction of claims of the workmen, which he would like to place on record. Let an affidavit be filed in this regard bringing all the developments having a bearing on the satisfaction of the claims of the workmen. This may be done within two weeks. Advance copies thereof may be provided to learned counsel for the parties in both the appeals. Response thereto may be filed by the Appellants in both the appeals, if they so intend to, within two weeks thereof.

Written submissions, wherever not filed, may be filed within two weeks, provided the same do not exceed three pages. Such written submissions can be supplemented by the relevant case law compilation.

Let these appeals be posted for hearing on **21st January, 2021 at 2:00 PM**. If the matter spills over, it will again be taken up on 22nd January, 2021 at 2:00 PM.

Interim direction shall be continued.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Shreesha Merla]
Member (Technical)

am/gc